

IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR

BEFORE SH. N.K.SAINI, ACCOUNTANT MEMBER AND  
SH. N.K.CHOUDHRY, JUDICIAL MEMBER

**ITA No.416(Asr)/2018**  
Assessment Year:2009-10

The Income Tax Officer,  
Ward-4(2), Jalandhar

Vs. Sh. Gurpinder Singh,  
S/o Swaran Singh,  
Vill. Daultpur, Jalandhar.

[PAN:IDKPS 6333H]

**(Appellant)**

**(Respondent)**

Appellant by: Sh. Charan Dass (Ld. DR)  
Respondent by: Sh. S.S.Kalra (Ld. CA)

Date of hearing: 29.11.2018  
Date of pronouncement: 29.11.2018

**ORDER**

**PER N.K. CHOUDHRY, (JM)**

The instant appeal has been filed by the Revenue Department, on feeling aggrieved against the order dated 27.04.2018 passed by the Ld. CIT(A)-Jalandhar, u/s 250(6) of the I.T. Act, 1961 (hereinafter called as 'the Act').

**2.** At the outset, it is brought to our notice that the Revenue/Department has submitted an application for withdrawing the said appeal as per CBDT Circular No.03 of 2018, dated 11.07.2018 as amended by Circular dated 20.08.2018 being a low tax effect case. Therefore, the appeal is dismissed as withdrawn.

**3.** In the result, the appeal filed by the Revenue Department is stands dismissed.

*Order pronounced in the open Court on 29 .11.2018.*

Sd/-  
(N.K.SAINI)  
ACCOUNTANT MEMBER

Sd/-  
(N.K.CHOUDHRY)  
JUDICIAL MEMBER

Dated:29.11.2018

/PK/ Ps.

Copy of the order forwarded to:

- (1) Sh. Gurbinder Singh, S/o Swaran Singh, Vill. Daultpur, Jalandhar
- (2) The ITO Ward-4(2), Jalandhar.
- (3) The CIT(A), Jalandhar.
- (4) The CIT concerned.
- (5) The SR DR, I.T.A.T., Amritsar

True copy

By order

		Date	Initial	
1.	Draft dictated on			PS
2.	Draft placed before author			PS
3.	Draft proposed & placed before the second member			JM/AM
4.	Draft discussed/approved by Second Member.			JM/AM
5.	Approved Draft comes to the Sr. PS/PS			PS/PS
6.	Kept for pronouncement on			PS
7.	File sent to the Bench Clerk			PS
8.	Date on which file goes to the Head Clerk.			
9.	Date on which file goes to the AR			
10.	Date of dispatch of Order			